

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **15.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/173(CHE)/2023
NAME OF THE PETITIONER(S) : Overdrive Electronics Pvt Ltd
NAME OF THE RESPONDENTS : Cema Electric Lighting Products India Pvt
Ltd
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Present: Ld. Counsel Shri. Anuj Kumar Solanki for the Petitioner.

Ld. Counsel Ms. Sharanya Vaidyanathan for the Respondent.

Ld. Counsel for the Respondent submits that the Respondent had contacted the Petitioner to reconcile the accounts and to replace the defective bulbs, but no action was taken by the Petitioner.

Ld. Counsel for the Petitioner per contra submits that there was no pre-existing dispute and the amount claimed in the petition exceeds the threshold limit of Rs. 1 Crore.

Ld. Counsel submits that the petition is maintainable and the Corporate Debtor is liable to be admitted into CIRP.

Arguments partly heard.

List the petition for further hearing on **27.05.2024**.

Sd/-

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

(SANJIV JAIN)
MEMBER (JUDICIAL)